

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(S) No. 4870 of 2014**

Baby Kumari

..... Petitioner

**Versus**

1. The State of Jharkhand
2. The Deputy Commissioner-cum-Chairman, Jharkhand Education Project, Godda
3. The District Superintendent of Education-cum-District Programming Officer, Jharkhand Education Project, Godda
4. The Warden-cum-Teacher, Kasturba Gandhi Balika Vidyalaya, Godda

..... Respondents

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner : Mr. Birendra Kr. Jha, Adv.

For the Respondents : Mr. Rahul Kamlesh, A.C. to S.C.IV

**06/10.09.2020** Heard learned counsel for the parties through V.C.

**2.** Nobody appears for the petitioner. Even on earlier two occasions, the counsel for the petitioner did not appear. Vide order dated 31.8.2020, last opportunity was given to the petitioner and the case was fixed under the heading "For final disposal". However, even on repeated calls, nobody appears for the petitioner today.

**3.** A counter affidavit has been filed in this case, from which it transpires that the petitioner's selection had not been done by proper authority or district selection committee on the basis of any advertisement. The petitioner was working in the school on temporary basis and thereafter, on a complaint received by the respondent authority regarding unsatisfactory work of the petitioner, she was show caused and finally her services were terminated.

**4.** Learned counsel for the respondents submits that the petitioner might have lost interest in this case.

**5.** In view of the aforesaid facts and circumstances of the case and specific averment made in the counter affidavit that the selection of the petitioner was not made by proper authority or by district selection committee pursuant to any advertisement, I do not find any error in the impugned order as contained in Memo No. 833/Godda, dated 21.8.2014 issued under the signature of District Superintendent of

Education-cum-District Programming Officer, Jharkhand Education Project, Godda (Respondent No.3).

**6.** As a result thereof, the instant application is dismissed for non prosecution and also for the reasons stated hereinabove.

**7.** With the aforesaid observation and direction, this application is disposed of.

**(Deepak Roshan, J.)**

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